

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s).6297/2012

M/S HUAWEI TECHNOLOGIES CO.LTD.

Appellant(s)

VERSUS

DESIGNATED AUTH.MIN.OF COMMERCE AND INDUSTRY

Respondent(s)

([Only IA No.242049 of 2024 in CA No.5486 of 2016 is listed under this item])

WITH

C.A. No.5486/2016 (XVII-A)

(IA No. 242049/2024 - DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 19-11-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN  
[IN CHAMBER]For Appellant(s) Mr. Ravi Bharuka, AOR  
Ms. Jaya Bharuka, Adv.  
Mr. Rohit Agarwal, Adv.For Respondent(s) Mr. Rakesh K. Sharma, AOR  
  
Ms. Praveena Gautam, AOR  
Mr. Pawan Shukla, Adv.  
Ms. Akanksha Tyagi, Adv.  
Ms. Tissy Thomas, Adv.  
  
Mr. B. Krishna Prasad, AOR  
Mr. Prem Prakash, AORUPON hearing the counsel the Court made the following  
O R D E RIA No.242049/2024 in CA No.5486/2016

Heard learned counsel for the appellant.

2. This application has been filed for deleting the name of respondent nos.22, 31, 32 and 34 from the array of respondents.

3. After hearing learned counsel for the appellant and on due

consideration, prayer made is allowed.

4. Let the names of respondent nos.22, 31, 32 and 34 be struck off from the array of parties.

5. Appellant to submit the amended memo of parties within one week.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)  
COURT MASTER (NSH)